

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 6/AM12
SCHEDULED TO BE HELD ON 11.05.2011
(HELD ON 13.05.2011)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 6/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with ‘Plastic & Rubber Products’ scheduled to be held on 18.05.2011 (held on 13.05.2011) under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 3) Shri S.S. Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 4/AM12 and 5/AM12 held on 04.05.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

ONLINE CASES

Case No.:6/15/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
HQ File :01/87/050/00111/AM10/	RLA File :04/24/040/00301/AM09/	Lic.No/Date:0410105770 20.05.2009	Defer Date:25.05.2011

1		30.06.2009	
	Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 02.11.2010. Another reminder was also issued to D/o C&PC on 11.02.2011 for furnishing comments expeditiously. Comments of D/o C&PC are still awaited. Therefore, the Committee approved that another reminder may be issued.		

2	Case No.:8/32/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00244/AM10/	RLA File :04/24/040/00088/AM10/	Lic.No/Date:0410108652 19.10.2009	Defer Date:25.05.2011
	Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 02.11.2010. Another reminder was also issued to D/o C&PC on 11.02.2011 for furnishing comments expeditiously. Comments of D/o C&PC are still awaited. Therefore, the Committee approved that another reminder may be issued.			

3	Case No.:11/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00197/AM11/	RLA File :04/24/040/00127/AM11/	Lic.No/Date:0410116566 24.08.2010	Defer Date:25.05.2011
	Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 02.11.2010. Another reminder was also issued to D/o C&PC on 11.02.2011 for furnishing comments expeditiously. Comments of D/o C&PC are still awaited. Therefore, the Committee approved that another reminder may be issued.			

4	Case No.:12/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00198/AM11/	RLA File :04/24/040/00125/AM11/	Lic.No/Date:0410116567 24.08.2010	Defer Date:25.05.2011
	Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 02.11.2010. Another reminder was also issued to D/o C&PC on 11.02.2011 for furnishing comments expeditiously. Comments of D/o C&PC are			

still awaited. Therefore, the Committee approved that another reminder may be issued.

5	Case No.:1/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00205/AM11/	RLA File :04/24/040/00144/AM11/	Lic.No/Date:0410116984 06.09.2010	Defer Date:25.05.2011
	Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 02.11.2010. Another reminder was also issued to D/o C&PC on 11.02.2011 for furnishing comments expeditiously. Comments of D/o C&PC are still awaited. Therefore, the Committee approved that another reminder may be issued.			

6	Case No.:2/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00206/AM11/	RLA File :04/24/040/00152/AM11/	Lic.No/Date:0410116993 06.09.2010	Defer Date:25.05.2011
	Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 02.11.2010. Another reminder was also issued to D/o C&PC on 11.02.2011 for furnishing comments expeditiously. Comments of D/o C&PC are still awaited. Therefore, the Committee approved that another reminder may be issued.			

7	Case No.:4/42/87-ALC1/2010	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00394/AM11/	RLA File :07/24/040/00379/AM11/	Lic.No/Date:0710076485 04.01.2011	Defer Date:25.05.2011
	Decision: A copy of application forwarded to D/o C&PC on 12.05.2011. Comments are still awaited from D/o C&PC.			

	Case No.:21/46/87-ALC1/2010	Party Name:PACIFIC PIPE SYSTEMS PVT. LTD.	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00455/AM11/	RLA File :08/24/040/00306/AM11/	Lic.No/Date:0810095513 13.01.2011	Defer Date:08.06.2011

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Decision: A D/L No. 46011/13/2011-PC.II dated 11.03.2011 was issued to firm by D/o C&PC followed by a reminder from DGFT on 23.04.2011, wherein the firm was granted 15 days time for submission of information. In response to above D/L the firm vide letter dated 23.04.2011 requested for grant of another 25 days time for submission of information. The Committee considered the request of firm and decided to accede to the request of firm for submission of information upto 17.05.2011.

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Case No.:19/46/87-ALC1/2010	Party Name:BAGLA POLIFILMS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
HQ File :01/87/050/00453/AM11/	RLA File :02/24/040/00172/AM11/	Lic.No/Date:0210154589 07.02.2011	Defer Date:01.06.2011
Decision: A D/L No. 46011/19/2011-PC.II dated 18.04.2011 was issued by D/o C&PC to firm. The Committee considered the case and it was decided to issue a reminder to firm enclosing a copy of D/L for submission of information within a period of 15 days, i.e. upto 31.05.2011.			

Case No.:23/46/87-ALC1/2010	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Approved
HQ File :01/87/050/00457/AM11/	RLA File :05/24/040/00372/AM11/	Lic.No/Date:0510283450 09.02.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39219099	63/0- Metallised Polyester Film, Laquer Coated alluminium metallised polyester film etc. - Metallised Polyester Film, Laquer Coated alluminium metallised polyester film, chemically coated film, Coated Polyester film, Metallised Embossed Polyester film etc.	76500.000	K.G	15720643.75	342125.00 US\$

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						Total	15,720,643.75	342,125.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>	
1	39206220	Polyester Film (Biaxially Oriented Polyester Film)/Polyethylene Terephthalic Film Polister film raw material.	85000.000	K.G	13670125.00	297500.00 US\$	Value & Qty	
				Total	13,670,125.00	297,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/27/2011-PC.II dated 28.04.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Metallised Polyester Film/Lacquer Coated Alluminium Metallized Polyester Film/Metallized embossed polyester film	1 kg	Polyester Film (Biaxially Oriented Polyester Film	1.10 kg

Case No.: 6/1/87-ALC1/2011	Party Name:METRO TYRES LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Approved
HQ File :01/87/050/00528/AM11/	RLA File :30/24/040/00064/AM11/	Lic.No/Date:3010073169 24.02.2011	Defer Date:
Application: Request is for adhoc norms for following:			
			FOB (in Currency of

Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (Currency of realisation)
1	40115000	62/0- NYLON BICYCLE TYRES EPDM(MIN.7.5%) RUBBER COMPOUND WITH REFLECTIVE TAPE			500.000	M.T	123046875.00	2734375.00 US\$
						Total	123,046,875.00	2,734,375.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	
1	40012100	NATURAL RUBBER	86.150	M.T	19814500.00	430750.00 US\$	Value & Qty	
2	40023900	SYNTHETIC RUBBER PBR	50.000	M.T	10120000.00	220000.00 US\$	Value & Qty	
3	40021900	SYNTHETIC RUBBER SBR-1502/1712	31.700	M.T	5832800.00	126800.00 US\$	Value & Qty	
4	40027000	SYNTHETIC RUBBER EPDM	40.000	M.T	6992000.00	152000.00 US\$	Value & Qty	
5	28030000	CARBON BLACK N-330,N-550,N-660	86.750	M.T	4788600.00	104100.00 US\$	Value & Qty	
6	38121000	RUBBER CHEMICALS Accelerators	4.950	M.T	796950.00	17325.00 US\$	Value & Qty	
7	38123010	RUBBER CHEMICALS Antioxidents	4.950	M.T	819720.00	17820.00 US\$	Value & Qty	
8	72173010	BEAD WIRE	50.000	M.T	2415000.00	52500.00 US\$	Value & Qty	
9	27129090	MISC.CHEMICALS Paraffin Wax	40.000	M.T	2208000.00	48000.00 US\$	Value & Qty	
10	54021990	NYLON FILAMENT YARN	55.000	M.T	10626000.00	231000.00 US\$	Value & Qty	
11	79011100	ZINC INGOT	6.560	M.T	452640.00	9840.00 US\$	Value & Qty	
12	38249025	PRECIPITATED SILICA	17.500	M.T	644000.00	14000.00 US\$	Value & Qty	
13	40029990	KEVLAR ENGINEERED ELASTOMER IF722"	1.250	M.T	103500.00	2250.00 US\$	Value & Qty	
14	39209900	REFLECTIVE TAPE	3437500.000	Meter	25300000.00	550000.00 US\$	Value & Qty	
15	59069900	COTTON CHAFER	3281250.000	Meter	18112500.00	393750.00 US\$	Value & Qty	
				Total	109,026,210.00	2,370,135.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 37/87-ALC1/2010 dated 15.12.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon Bicycle Tyres EPDM (Min. 7.5%) Rubber Compound with reflective tape	100 MT	1. Natural Rubber	22.23 MT
		2. Synthetic Rubber (PBR)	5.00 MT
		3. Synthetic Rubber (SBR – 1502)	6.34 MT
		4. Synthetic Rubber EPDM	8.00 MT
		5. Carbon Black	17.35 MT
		6. (a) Rubber Chemical (Antioxidant) (b) Rubber Chemical (Accelerator)	0.99 MT 0.99 MT (upto 7% of FOB value)
		7. Bead Wire	10.00 MT
		8. Misc. Chemicals(Parafin Wax)	8.00 MT (upto 2% of FOB value)
		9. Nylon Filament Yarn	11.00 MT
		10. Zinc Ingot	1.312 MT
		11. Precipitated Silica	3.50 MT
		12. Kelvar Engineered Elastmer IF-722”	0.25 MT
		13. Reflective Tape of Rel. width	1.10 meter/meter content of export
		14. Cotton chafer of Rel. width	1.05 meter/meter content of export

12	Case No.:3/52/87-ALC1/2010	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00518/AM11/	RLA File :05/23/040/00350/AM11/	Lic.No/Date:0510285999 14.03.2011	Defer Date:01.06.2011
	Decision: The case was discussed in light of technical comments of DIPP dated 11.05.2011, it was observed that the wastage recommended by DIPP ranges from 4.35% to 28%. Hence it was decided to ask the firm for submission of production/consumption data duly certified by the concerned Central Excise Range for the past one year for both imported and indigenous raw material for the export item under reference within a period of 15 days, i.e. upto 31.05.2011.			

13	Case No.:4/52/87-ALC1/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00519/AM11/	RLA File :05/24/040/00418/AM11/	Lic.No/Date:0510286009 14.03.2011	Defer Date:01.06.2011
	Decision: The Committee in consultation with the Technical Representative of DIPP decided to ask the firm to submit Central Excise Certificate within a period of 15 days, i.e. upto 31.05.2011.			

14	Case No.:2/52/87-ALC1/2010	Party Name:GUJRAT RECLAIM & RUBBER PRODUCTS LTD.	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00517/AM11/	RLA File :03/94/040/01093/AM11/	Lic.No/Date:0310621230 15.03.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to DIPP on 04.04.2011. During the Meeting, the Technical Representative of			

D/o C&PC informed the Committee that the application has not yet been received by them. Hence, it was decided to again forward a copy of 4.7 application of firm to DIPP.

15	Case No.: 5/52/87-ALC1/2010	Party Name:BLS POLYMERS LTD.	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00520/AM11/	RLA File :05/23/040/00345/AM11/	Lic.No/Date:0510286096 15.03.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to D/o C&PC on 03.05.2011. Comments are still awaited from D/o C&PC.			

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Case No.:7/52/87-ALC1/2010	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Withdrawn				
HQ File :01/87/050/00522/AM11/	RLA File :07/24/040/00510/AM11/	Lic.No/Date:0710078057 15.03.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39042210	63/0- PVC COMPOUND INSULATION GRADE	24000.000	K.G	1428868.00	31930.00 US\$	
2	39042210	63/0- PVC COMPOUND SHEATHING GRADE	25000.000	K.G	1466010.00	32760.00 US\$	
				Total	2,894,878.00	64,690.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	22454.800	K.G	1180112.00	25824.00 US\$	Qty
2	28365000	CALCIUM CARBONATE	13302.400	K.G	85108.00	1862.00 US\$	Qty

3	29173920	DOP/ DI 2 ETHYLHEXYL (OCTYL) PTHALATE	6340.000	K.G	608450.00	13314.00 US\$	Qty
4	28332910	TBLS TRIBASIC LEAD SULPHATE	1174.000	K.G	187782.00	4109.00 US\$	Qty
				Total	2,061,452.00	45,109.00	

Decision: Jt.DGFT, Bangalore vide letter dated 19.04.2011 informed that the advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 29/87-ALC1/2010 held on 20.10.2010 (Hq. F. No. 01/87/50/178/AM11). Hence, the case was **withdrawn**.

17	Case No.:1/2/87-ALC1/2011	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00001/AM12/	RLA File :07/24/040/00502/AM11/	Lic.No/Date:0710078052 15.03.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to D/o C&PC on 07.04.2011. Comments are still awaited from D/o C&PC.			

	Case No.:5/2/87-ALC1/2011		Party Name:ALOK MASTERBATCHES LTD.,		Meet No/Date:6/87-ALC1/2011 13.05.2011		Status: Approved	
	HQ File :01/87/050/00537/AM11/		RLA File :05/23/040/00332/AM11/		Lic.No/Date:0510286555 22.03.2011		Defer Date:	
	Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)

1	39019090	63/0- FILLER / CALCIUM CARBONATE MASTERBATCH CONTAINING: PP contents 25% = 125000 Kgs b) Filler / Calcium Carbonate contents 75% = 375000 Kgs	500000.000	K.G	14933750.00	325000.00 US\$
				Total	14,933,750.00	325,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP Granules (Polypropylene) PP Granules (Polypropylene)	127500.000	K.G	9608145.00	209100.00 US\$	Qty
2	28365000	Filler / Calcium Carbonate Filler / Calcium Carbonate	382500.000	K.G	2812140.00	61200.00 US\$	Qty
				Total	12,420,285.00	270,300.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/36/2006-PC.II dated 05.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filler/Calcium Carbonate Master Batch (Containing 25+/-1% Polypropylene and 75+/-1% Filler/Calcium Carbonate)	1 kg	1. Polypropylene Granules	0.255 kg
		2. Filler Calcium Carbonate	0.765 kg

Case No.:6/2/87-ALC1/2011	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Approved
HQ File :01/87/050/00538/AM11/	RLA File :05/24/040/00355/AM11/	Lic.No/Date:0510286556 22.03.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39095000	63/0- POLYURETHANE RESIN CONTAINS 29% +/- 2% RESIN/ TOTAL SOLID CONTENT IN RELEVANT SOLVENTS	35700.000	K.G	6184350.00	137430.00 US\$
				Total	6,184,350.00	137,430.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39079190	POLYOL RESIN (GX-R2491)	6775.860	K.G	2078969.00	45194.99 US\$	Value & Qty
2	39029000	POLYOL RESIN (GX-10HP)	2256.240	K.G	437981.00	9521.33 US\$	Value & Qty
3	29299090	DI-ISOCYANATE (DESMODUR-I)	1249.500	K.G	758122.00	16480.91 US\$	Value & Qty
4	29212990	DABCO (TRIETHYLENE DIAMINE)	10.710	K.G	23884.00	519.22 US\$	Value & Qty
5	29213090	DIAMINE (VESTAMIN IPD)	178.500	K.G	74802.00	1626.14 US\$	Value & Qty
6	29153990	N-PROPYL ACETATE (SES-511)	9853.200	K.G	883536.00	18031.36 US\$	Value & Qty
7	29051220	ISOPROPYL ALCOHAL (IPA)	6247.500	K.G	676542.00	13806.98 US\$	Value & Qty
8	29059000	AMINES	274.890	K.G	7408.00	151.17 US\$	Value & Qty
9	29153100	ETHYL ACETATE	9906.750	K.G	538828.00	10996.49 US\$	Value & Qty
				Total	5,480,072.00	116,328.59	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/29/2005-PC.II dated 18.04.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Resin contains 29%+/-2% Resin/Total Solid Content in relevant Solvents	1 kg	1. Polyol Resin (GX-R2491)	0.1898 kg
		2. Polyol Resin (GX 10HP)	0.0632 kg
		3. Desmodur – 1 (Diisocyanate)	0.0350 kg

			4. Dabco (Triethylene Diamine)	0.0003 kg
			5. Diamine (Vestamin IPD)	0.0050 kg
			6. N-Propyl Acetate (SES 511)	0.2760 kg
			7. Ethyl Acetate	0.2775 kg
			8. ISO Propyl Alcohol (IPA)	0.1750 kg
			9. Amines	0.0077 kg

20	Case No.:4/6/87-ALC1/2011	Party Name:KUSHAL KR.ROYCHOWDHURY	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00034/AM12/	RLA File :02/24/040/00218/AM11/	Lic.No/Date:0210156474 22.03.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to D/o C&PC on 10.05.2011. Comments are still awaited from D/o C&PC.			

21	Case No.:7/2/87-ALC1/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Transferred to different section
	HQ File :01/87/050/00539/AM11/	RLA File :05/24/040/00301/AM10/	Lic.No/Date:0510286668 23.03.2011	Defer Date:
	Decision: The Committee considered the case of the firm for fixation of the input output norms for the export item “Cefprozil Monohydrate” under Para 4.7 of HBP (Vol.1). The Committee noted that ITCHS Code of export product (39205119) is mentioned wrongly and as such it was decided to transfer the case to Norms Committee - III.			

22	Case No.:2/2/87-ALC1/2011	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00002/AM12/	RLA File :32/24/040/00061/AM11/	Lic.No/Date:3210047417 24.03.2011	Defer Date:01.06.2011
	Decision: A D/L No. 46011/97/2006-PC.II dated 02.05.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

23	Case No.:9/2/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00541/AM11/	RLA File :07/24/040/00526/AM11/	Lic.No/Date:0710078306 25.03.2011	Defer Date:25.05.2011
	Decision: A copy of application was forwarded to D/o C&PC on 03.05.2011. Comments are still awaited from D/o C&PC.			

24	Case No.:10/2/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00542/AM11/	RLA File :07/24/040/00524/AM11/	Lic.No/Date:0710078308 25.03.2011	Defer Date:25.05.2011
	Decision: A copy of application was forwarded to D/o C&PC on 03.05.2011. Comments are still awaited from D/o C&PC.			

25	Case No.:11/2/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00543/AM11/	RLA File :07/24/040/00525/AM11/	Lic.No/Date:0710078309 25.03.2011	Defer Date:25.05.2011
	Decision: A copy of application was forwarded to D/o C&PC on 03.05.2011. Comments are still awaited from D/o C&PC.			

26	Case No.:12/2/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00544/AM11/	RLA File :07/24/040/00522/AM11/	Lic.No/Date:0710078310 25.03.2011	Defer Date:25.05.2011
	Decision: A copy of application was forwarded to D/o C&PC on 03.05.2011. Comments are still awaited from D/o C&PC.			

27	Case No.:6/6/87-ALC1/2011	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00036/AM12/	RLA File :07/24/040/00537/AM11/	Lic.No/Date:0710078315 25.03.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to D/o C&PC on 10.05.2011. Comments are still awaited from D/o C&PC.			

	Case No.:5/6/87-ALC1/2011	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Approved																																				
	HQ File :01/87/050/00035/AM12/	RLA File :03/94/040/01117/AM11/	Lic.No/Date:0310624036 29.03.2011	Defer Date:																																				
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39072090</td><td>62/0- Blended Polyol "Ecopuf B 1410 R"</td><td>16000.000</td><td>K.G</td><td>1733760.00</td><td>38400.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>1,733,760.00</td><td>38,400.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>29173500</td><td>Phthalic Anhydride</td><td>785.600</td><td>K.G</td><td>56563.00</td><td>1248.00 US\$</td><td>Value & Qty</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39072090	62/0- Blended Polyol "Ecopuf B 1410 R"	16000.000	K.G	1733760.00	38400.00 US\$					Total	1,733,760.00	38,400.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	1	29173500	Phthalic Anhydride	785.600	K.G	56563.00	1248.00 US\$
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																																		
1	39072090	62/0- Blended Polyol "Ecopuf B 1410 R"	16000.000	K.G	1733760.00	38400.00 US\$																																		
				Total	1,733,760.00	38,400.00																																		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																																	
1	29173500	Phthalic Anhydride	785.600	K.G	56563.00	1248.00 US\$	Value & Qty																																	

2	29094100	Diethylene Glycol	1110.400	K.G	77728.00	1716.00 US\$	Value & Qty
3	29102000	Propylene Oxide	7075.200	K.G	700443.00	15460.00 US\$	Value & Qty
4	29213090	Pentamethyldiethylenetriamine	35.200	K.G	11264.00	249.00 US\$	Value & Qty
5	29213090	Dimethylcyclohexylamine	105.600	K.G	16896.00	373.00 US\$	Value & Qty
6	34021110	Silicon Surfactant	235.200	K.G	70560.00	1558.00 US\$	Value & Qty
7	38159000	Catalyst (Toyocat F-40)	20.800	K.G	12272.00	271.00 US\$	Value & Qty
8	38159000	Catalyst (TMR-2)	46.400	K.G	24035.00	531.00 US\$	Value & Qty
				Total	969,761.00	21,406.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 10/87-ALC1/2010 dated 09.06.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol Ecopuf B 1410 R	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Pentamethyldiethylenetriamine	0.0022 kg
		5. Dimethylcyclohexylamine	0.0066 kg
		6. Silicon Surfactant	0.0147 kg
		7. Catalyst (Amine Based Trimerization Catalyst)	0.0013 kg
		8. Catalyst (Amine Based Trimerization Catalyst-Dabco TMR 2)	0.0029 kg

Case No.:3/2/87-ALC1/2011

Party Name:DSM ENGINEERING PLASTICS
(INDIA) PVT. LTD

Meet No/Date:6/87-ALC1/2011
13.05.2011

Status: **Approved**

HQ File :01/87/050/00003/AM12/

RLA File :31/24/040/00284/AM11/

Lic.No/Date:3110047688

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39079150	63/0- ARNITE TV6 241 SN BLACK 20% GLASS FIBER REINFORCED, FLAME RETARDANT (NON BLOOMING) PBT COMPOUND	3000.000	K.G	907530.00	20280.00 US\$
2	39079150	63/0- ARNITE TO6 202 BLACK UNFILLED POLYBUTYLENE TEREPHTHALATE (PBT) COMPOUND IN BLACK COLOUR	1000.000	K.G	196452.50	4390.00 US\$
3	39076020	63/0- ARNITE AV2372 NATURAL 35% GLASS FIBER REINFORCED POLYETHYLENE TEREPHTHALATE (PET) COMPOUND	9000.000	K.G	1735852.50	38790.00 US\$
				Total	2,839,835.00	63,460.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39079150	PBT CHIPS / GRANULES	1937.400	K.G	221347.95	4843.50 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRANDS)	618.000	K.G	31631.71	692.16 US\$	Value & Qty
3	32064990	BLACK MASTERBATCH	30.900	K.G	4377.60	95.79 US\$	Value & Qty
4	34049090	LOXIOI G - 32	7.800	K.G	178.23	3.90 US\$	Value & Qty
5	39073090	SAYTEX	265.800	K.G	69602.65	1523.03 US\$	Value & Qty
6	28258000	ANTIMONY TRIOXIDE	199.200	K.G	117434.38	2569.68 US\$	Value & Qty
7	39046100	DYNEON	30.900	K.G	27112.90	593.28 US\$	Value & Qty
8	39079150	PBT CHIPS / GRANULES	1000.000	K.G	114250.00	2500.00 US\$	Value & Qty
9	34049090	LOXIOI G - 32	30.000	K.G	685.50	15.00 US\$	Value & Qty
10	39079150	PET/POLYESTER CHIPS	5836.500	K.G	666820.13	14591.25 US\$	Value & Qty
11	70191100	GLASS FIBER (CHOPPED STRANDS)	3244.500	K.G	166066.49	3633.84 US\$	Value & Qty
12	29159090	TEGMER 804 A	22.500	K.G	8884.08	194.40 US\$	Value & Qty

13	29159090	SODIUM BENZOATE	45.900	K.G	3712.81	81.24 US\$	Value & Qty
14	32064990	MASTERBATCH	189.000	K.G	26775.63	585.90 US\$	Value & Qty
				Total	1,458,880.06	31,922.97	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 17/AM11 held on 28.07.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 20% Glass Fiber Reinforced Flame Retardant (Non Blooming) PBT Compound (Arnite TV4 6241SN)	1 kg	1. PBT Chips / Granules	0.64580 kg
		2. Glass Fiber	0.20600 kg
		3. Relevant Colourant (Pigments/Masterbatch)	0.01030 kg
		4. Mould Release Agent (Loxiol)	0.00260 kg
		5. Flame Retardant (Brominated Flame Retardant)	0.08860 kg
		6. Flame Retardant (Antimony Trioxide Base)	0.06640 kg
		7. Flow Modifier (Dyneon Teflon Based)	0.01030 kg
2. Unfilled Polybutene Terephthalate Compound PBT Compound (Arnite TO6200/TO6202/TO 8200)	1 kg	1. PBT Chips/Granules	1.00000 kg
		2. Mould Releasing Agent (Loxiol)	0.00300 kg
3. 35% Glass Fiber Reinforced Polyethylene Terptahlate (PET) Compound (Arnite AV2 372)	1 kg	1. PET Chips/Polyester Chips	0.6409 kg
		2. Glass Fiber	0.3605 kg
		3. Termer 804 A (Neculeating	0.0025 kg

		Agent)	
		4. Crystaling Agent (Sodium Benzoate)	0.0051 kg
		5. Colourant (Black Masterbatch)	0.0210 kg

30	Case No.:7/6/87-ALC1/2011	Party Name:LINCON POLYMERS PVT. LTD.,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00037/AM12/	RLA File :08/24/040/00384/AM11/	Lic.No/Date:0810097931 01.04.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to D/o C&PC on 10.05.2011. Comments are still awaited from D/o C&PC.			

31	Case No.:4/2/87-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00004/AM12/	RLA File :03/95/040/00302/AM11/	Lic.No/Date:0310625067 05.04.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to D/o C&PC on 27.04.2011. Comments are still awaited from D/o C&PC.			

32	Case No.:1/3/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00005/AM12/	RLA File :02/24/040/00210/AM11/	Lic.No/Date:0210157408 06.04.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to D/o C&PC on 04.05.2011. Comments are still awaited from D/o C&PC.			

Case No.:2/3/87-ALC1/2011	Party Name:SOLVA Y SPECIALITIES INDIA PVT.LTD.	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Approved
HQ File :01/87/050/00006/AM12/	RLA File :03/95/040/01040/AM11/	Lic.No/Date:0310625324 06.04.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39119090	63/0- POLY ETHER ETHER KETONE	42500.000	K.G	106590000.00	2422500.00 US\$
				Total	106,590,000.00	2,422,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29142900	4,4 DIFLUORO BENZO PHENONE	34000.000	K.G	35875100.00	799000.00 US\$	Value & Qty
2	29072200	HYDROQUINONE (PREMIUM / PHOTOGRAPHIC GRADE)	17000.000	K.G	4961450.00	110500.00 US\$	Value & Qty
3	28362000	SODIUM CARBONATE LIGHT	17680.000	K.G	361998.00	8062.32 US\$	Value & Qty
4	28364000	POTASSIUM CARBONATE	127.500	K.G	11449.50	255.00 US\$	Value & Qty
5	29309070	DIPHENYL SULFONE	10625.000	K.G	4293562.50	95625.00 US\$	Value & Qty
6	28273990	LITHIUM CHLORIDE	935.000	K.G	1189881.00	26500.69 US\$	Value & Qty
				Total	46,693,441.00	1,039,943.01	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2010 dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Ether Ether Ketone	1 kg	1. 4,4 Dichlorobenzophenone	0.800 kg

		2. Hydroquinone	0.400 kg
		3. Sodium Carbonate	0.416 kg
		4. Potassium Carbonate	0.003 kg
		5. Diphenyl Sulfone	0.250 kg
		6. Lithium Chloride	0.020 kg

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Case No.:3/3/87-ALC1/2011		Party Name:SOLVA Y SPECIALITIES INDIA PVT.LTD.		Meet No/Date:6/87-ALC1/2011 13.05.2011		Status: Approved																																																									
HQ File :01/87/050/00007/AM12/		RLA File :03/95/040/01041/AM11/		Lic.No/Date:0310625334 06.04.2011		Defer Date:																																																									
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39119090</td><td>63/0- POLY ETHER ETHER KETONE</td><td>42500.000</td><td>K.G</td><td>106590000.00</td><td colspan="2">2422500.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>106,590,000.00</td><td colspan="2">2,422,500.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>29142900</td><td>4,4 DIFLUORO BENZO PHENONE</td><td>34000.000</td><td>K.G</td><td>35875100.00</td><td>799000.00 US\$</td><td>Value & Qty</td></tr><tr><td>2</td><td>29072200</td><td>HYDROQUINONE (PREMIUM / PHOTOGRAPHIC GRADE)</td><td>17000.000</td><td>K.G</td><td>4961450.00</td><td>110500.00 US\$</td><td>Value & Qty</td></tr><tr><td>3</td><td>28362000</td><td>SODIUM CARBONATE LIGHT</td><td>17680.000</td><td>K.G</td><td>361998.00</td><td>8062.32 US\$</td><td>Value & Qty</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)		1	39119090	63/0- POLY ETHER ETHER KETONE	42500.000	K.G	106590000.00	2422500.00 US\$						Total	106,590,000.00	2,422,500.00		Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	1	29142900	4,4 DIFLUORO BENZO PHENONE	34000.000	K.G	35875100.00	799000.00 US\$	Value & Qty	2	29072200	HYDROQUINONE (PREMIUM / PHOTOGRAPHIC GRADE)	17000.000	K.G	4961450.00	110500.00 US\$	Value & Qty	3	28362000	SODIUM CARBONATE LIGHT	17680.000	K.G	361998.00	8062.32 US\$	Value & Qty
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																																																									
1	39119090	63/0- POLY ETHER ETHER KETONE	42500.000	K.G	106590000.00	2422500.00 US\$																																																									
				Total	106,590,000.00	2,422,500.00																																																									
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																																																								
1	29142900	4,4 DIFLUORO BENZO PHENONE	34000.000	K.G	35875100.00	799000.00 US\$	Value & Qty																																																								
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4	28364000	POTASSIUM CARBONATE	127.500	K.G	11449.50	255.00 US\$	Value & Qty
5	29309070	DIPHENYL SULFONE	10625.000	K.G	4293562.50	95625.00 US\$	Value & Qty
6	28273990	LITHIUM CHLORIDE	935.000	K.G	1189881.00	26500.69 US\$	Value & Qty
				Total	46,693,441.00	1,039,943.01	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2010 dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Ether Ether Ketone	1 kg	1. 4,4 Dichlorobenzophenone	0.800 kg
		2. Hydroquinone	0.400 kg
		3. Sodium Carbonate	0.416 kg
		4. Potassium Carbonate	0.003 kg
		5. Diphenyl Sulfone	0.250 kg
		6. Lithium Chloride	0.020 kg

35	Case No.:4/3/87-ALC1/2011	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00008/AM12/	RLA File :05/23/040/00378/AM11/	Lic.No/Date:0510287832 08.04.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to D/o C&PC on 03.05.2011. Comments are still awaited from D/o C&PC.			

	Case No.:1/6/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00031/AM12/	RLA File :03/95/040/00068/AM12/	Lic.No/Date:0310628455	Defer

36		28.04.2011	Date:08.06.2011
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

37	Case No.:2/6/87-ALC1/2011	Party Name:M.V.ENTERPRISES,	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
	HQ File :01/87/050/00032/AM12/	RLA File :05/24/040/00023/AM12/	Lic.No/Date:0510289196 29.04.2011	Defer Date:01.06.2011
	Decision: A copy of application was forwarded to DIPP on 11.05.2011. Comments are still awaited from DIPP.			

Case No.:3/6/87-ALC1/2011

Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.

Meet No/Date:6/87-ALC1/2011 13.05.2011

Status: Approved

HQ File :01/87/050/00033/AM12/

RLA File :03/95/040/01039/AM11/

Lic.No/Date:0310629087 02.05.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39119090	63/0- POLY ETHER ETHER KETONE	42500.000	K.G	106590000.00	2422500.00 US\$
				Total	106,590,000.00	2,422,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29142900	4,4 DIFLUORO BENZO PHENONE	34000.000	K.G	35875100.00	799000.00 US\$	Value & Qty
2	29072200	HYDROQUINONE (PREMIUM / PHOTOGRAPHIC GRADE)	17000.000	K.G	4961450.00	110500.00 US\$	Value & Qty
3	28362000	SODIUM CARBONATE LIGHT	17680.000	K.G	361998.00	8062.32 US\$	Value & Qty
4	28364000	POTASSIUM CARBONATE	127.500	K.G	11449.50	255.00 US\$	Value & Qty

5	29309070	DIPHENYL SULFONE	10625.000	K.G	4293562.50	95625.00 US\$	Value & Qty
6	28273990	LITHIUM CHLORIDE	935.000	K.G	1189881.00	26500.69 US\$	Value & Qty
				Total	46,693,441.00	1,039,943.01	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2010 dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Ether Ether Ketone	1 kg	1. 4,4 Dichlorobenzophenone	0.800 kg
		2. Hydroquinone	0.400 kg
		3. Sodium Carbonate	0.416 kg
		4. Potassium Carbonate	0.003 kg
		5. Diphenyl Sulfone	0.250 kg
		6. Lithium Chloride	0.020 kg

Case No.:8/6/87-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/87-ALC1/2011 13.05.2011	Status: Deferred
HQ File :01/87/050/00038/AM12/	RLA File :03/94/040/00027/AM12/	Lic.No/Date:0310629555 04.05.2011	Defer Date:08.06.2011
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
